

**Mr. Deputy-Speaker:** If he does not want to introduce the Bill, what can I do? Should I ask the hon. Member to introduce it?

**Shri Ram Krishan Gupta:** It deals with a State subject.

15.54½ hrs.

**GIFT TAX (AMENDMENT) BILL\***

(Amendment of section 22, 23, 25, 26 and 35) by Shri Ram Krishan Gupta.

**Shri Ram Krishan Gupta** (Mahendragarh): I beg to move for leave to introduce a Bill further to amend the Gift Tax Act, 1958.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Gift Tax Act, 1958."

*The motion was adopted.*

**Shri Ram Krishan Gupta:** I introduce the Bill.

15.55 hrs.

**INDIAN POST OFFICE (AMENDMENT) BILL\***

(Amendment of sections 68 and 69) by Shri Ram Krishan Gupta.

**Shri Ram Krishan Gupta** (Mahendragarh): I beg to move for leave to introduce a Bill further to amend the Indian Post Offices Act, 1898.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Post Office Act, 1898."

*The motion was adopted.*

**Shri Ram Krishan Gupta:** I introduce the Bill.

15.55½ hrs.

**SUBSIDIARY BANKS MERGER BILL\***

By Shri Ram Krishan Gupta.

**Shri Ram Krishan Gupta** (Mahendragarh): I beg to move for leave to introduce a Bill to merge all subsidiary Banks with State Bank of India.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to merge all subsidiary Banks with State Bank of India."

*The motion was adopted.*

**Shri Ram Krishan Gupta:** I introduce the Bill.

15.56 hrs.

**CONSTITUTION (AMENDMENT) BILL\***

(Amendment of article 226) by Shri C. R. Pattabhi Raman.

**Shri C. R. Pattabhi Raman** (Kumbakonam): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**Mr. Deputy-Speaker:** Leave is granted.

**Shri Tyagi (Dehra Dun):** On a point of order. In the case of a Bill seeking to amend the Constitution of India, should not the article in the Constitution regarding amendments